

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, GWALIOR

Original Application No. 682 of 2002

Gwalior, this the 18th day of July 2003

Hon'ble Shri Kuldeep Singh, Judicial Member
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

Smt. Krishna Yadav, W/o. Shri
Jagdish Singh Yadav, Aged 40
years, Occupation - Housewife,
R/o. M.262, Madhav Nagar,
Gwalior (M.P.).

... Applicant

(By Advocate - None)

V e r s u s

1. Union of India, Through
Secretary, Department of Personal,
Public Grievances & Pension,
III Floor, Laknaya Bhawan,
New Delhi-110003.
2. Controller & Auditor General of
India, Safdarjang Road, New
Delhi.
3. Accountant General (A & E)-I,
A.G. Office, Jhansi Road,
Gwalior, (M.P.).
4. Accountant General (A & E)-II,
A.G. Office, Jhansi Road,
Gwalior, (M.P.).

... Respondents

(Departmental Representative Shri R.C. Singhal, Section
Officer)

O R D E R (Oral)

By Kuldeep Singh, Judicial Member -

As none is present on behalf of the applicant, we are proceeding against the applicant under Rule 15(1) of CAT (Procedure) Rules.

2. The applicant has filed this original application seeking retiral benefits of the applicant's missing husband. The applicant's husband was a Government employee and was missing since 4th July 1998. The applicant has filed a complaint in the Police Station and an FIR was ^{lodged} ~~launched~~ which is annexed as Annexure A/2. However it is presumed that the applicant's


husband has ~~been~~ expired, so the applicant claims the retiral benefits and family pension for the services rendered by the applicant's husband with the respondents.

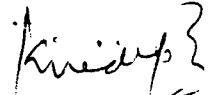
2. The respondents filed their return and as per para 6.4 of the reply ~~all~~ the payments have been made. The details are as under :

"Gratuity	Rs. 2,989.00	17.05.2002
GPF	Rs. 29,782.00	14.02.2002
CGEIS	Rs. 6,943.00	14.02.2002
Leave encashment	Rs. 24,640.00	14.02.2002
Arrears of Pay fixation	Rs. 4,118.00	14.02.2002
Bonus (1997-98)	Rs. 2,419.00	14.02.2002

3. After going through the return by us, the only dispute ^{which remains} ~~is~~ regarding family pension for the services rendered by the applicant's husband with the respondents. The respondents' representative has filed a photo copy of the Pension Payment Order of the applicant's husband and submits that the family pension has already been sanctioned. The said photo copy of the PPO has been taken on record and since all the claims of the applicant has been rendered nothing survives now. Hence the application deserves to be ~~dismissed~~ ^{disposed off} as infructuous.

4. Accordingly, the Original Application is ~~dismissed~~ ^{disposed off} as infructuous.


(Anand Kumar Bhatt)
Administrative Member


(Kuldip Singh)
Judicial Member